

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017
& APPEAL NO. 289 OF 2017**

Dated: 27th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

In the matter of:

Punjab Energy Development Agency Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover
Mr. Arjun Grover

Counsel for the Respondent(s) Mr. Sakesh Kumar for R-1

Mr Anand K. Ganesan
Ms. Neha Garg for R-2

Mr. Anurag Sharma for R-3

APPEAL NO. 289 OF 2017

In the matter of:

Punjab State Power Corporation Limited Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anurag Sharma for R-2

Mr. Aditya Grover
Mr. Arjun Grover for R-3

ORDER

Learned counsel for the appellant in Appeal No. 253 of 2017 seeks three weeks time to file rejoinder. He may file the same on or before 18.04.2018 after serving copy on the other side.

Learned counsel for respondent No.3 in Appeal No. 289 of 2017 seeks three weeks time to file reply. He may take steps to file the same on or before 18.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matters on **15.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk